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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) 105/2026, I.A. 4879/2026, I.A. 8347/2026, I.A.
10910/2026, I.A. 17459/2026
I.A. 18041/2026, I.A. 18793/2026, I.A. 19667/2026, I.A. 19766/2026
VIVEK ANAND OBEROIPlaintiff
Through: Mr. Udayvir Rana, Advocate.
versus
COLLECTOR BAZAR & ORS.Defendants
Through: Mr. Deep Pal Singh Alag and Mr.
Utkarsh Dwivedi, Advocates for D-1.
Mr. Shahrukh Ejaz, Mr. G. Hakim and
Mr. Abhineet Yashaswi, Advocates
for D-3.
Mr. Apar Gupta, Mr. Naman Kumar
and Ms. Avanti Deshpande,
Advocates for D-5.
Mr. N.L. Ganapathi and Mr. Prabudh
Singh, Advocates for D-7.
Ms. Arushi Mann, Advocate for D-9
(Flipkart Internet Private Limited).
Mr. Angad Singh Makkar and Ms.
Brinda Nagaraja, Advocates for D-10.
Mr. Varun Pathak, Ms. Sana Banyal
and Ms. Bhavnish Kaur, Advocates for
D-20.
Mr. Ankit Parhar, Mr. Abhishek
Kumar and Mr. Tanish Gupta,
Advocates for D-21 and D-22.

CORAM:
HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

% **28.07.2026**

I.A. 16815/2026 (by D-21 for vacation of order dt. 05.02.2026)

Notice on this application was issued on 06.07.2026 granting
to the plaintiff time to file a reply to the present application which has



been filed by defendant No. 21/X Corp seeking deletion of 02 URLs from the scope of the *ex-parte ad-interim* order dated 05.02.2026. The essence of the prayer in the present application is that the said two URLs do not pertain to the plaintiff's personality rights and are in fact innocuous expression of free speech by a user on defendant No.21's platform. Since no reply had been filed by the plaintiff to this application, further time for the purpose was granted *vidé* order dated 17.07.2026 with the following observations:

"Furthermore, the plaintiff is directed to file a reply to the present application positively within 07 days, failing which the court will assume that the plaintiff does not oppose the present application."

2. On 17.07.2026 Mr. Udayvir Rana, learned counsel for the plaintiff had informed the court that they were not receiving any communication or instructions from the plaintiff, and were therefore seeking discharge as counsel in the matter. However, since the plaintiff was neither present in-person nor represented by alternative counsel on that date, this court did not discharge Mr. Rana, and instead directed him to serve a copy of order dated 17.07.2026 upon the plaintiff.
3. Mr. Rana has joined the hearing *via* video-conferencing to submit that they have communicated a copy of order dated 17.07.2026 to the plaintiff through e-mail dated 23.07.2026 as well as by speed-post (including through the plaintiff's manager) but have received no revert or instructions from the plaintiff till date. A copy of communication dated 23.07.2026 alongwith proof of service upon the plaintiff has been handed-up. The same is taken on record.



4. A perusal of the record appears to show that having received a favourable order from this court on 05.02.2026, which order protects the plaintiff's 'personality rights', the plaintiff is thereafter evading further participation in the present proceedings, especially in relation to what has been brought forth by defendant No.21 by way of the present application.
5. In the circumstances, Mr. Rana is discharged as plaintiff's counsel in the present proceedings.
6. Furthermore, as recorded in order dated 17.07.2026, since no reply has been filed by the plaintiff to this application, it is assumed that the plaintiff has no opposition to offer to the prayer made in this application.
7. The application is accordingly allowed, thereby confirming that the said 02 URLs that were included within the ambit of interim order dated 05.02.2026, have no relevance to the plaintiff's personality rights; and are accordingly directed to be *excluded* from the effect and operation of order dated 05.02.2026.
8. The application is disposed-of.

I.A. 3122/2026 (interim injunction)

9. Learned counsel appearing for several of the defendants who have filed replies to this application submits that, the plaintiff has grossly misused and abused the process of this court by including within the scope of the interim injunction links and URLs which have no connection with the plaintiff's personality rights.
10. It is submitted that by doing so, the plaintiff is attempting to prevent dissemination of information relating to wrongdoing committed against



thousands of investors by a company with which the plaintiff is closely associated.

11. Counsel submits that in fact the URLs sought to be enjoined relate to regular news reportage.
12. Counsel accordingly seeks an early hearing on this application.
13. The request made appears to be justified.
14. Accordingly, re-notify for hearing on 17th August 2026.
15. In view of what is reflected from the record, the defendants are granted an opportunity to file a reply to this application within 01 week, beyond which no further time will be granted.
16. Since the plaintiff is not represented by counsel any longer, the court considers it fair to pass the following additional directions:
 - 16.1. Let a copy of this order be communicated to the plaintiff at his residential address in Mumbai through the office of the learned Principal Judge & Sessions Judge, Mumbai as well as through the SHO of the concerned police station within whose jurisdiction the plaintiff resides.
 - 16.2. Furthermore, in order to ensure that the plaintiff's perspective does not go unrepresented, this court appoints Mr. Rohan J. Alva, Advocate as the *Amicus Curiae* to assist in the present proceedings.
 - 16.3. Let a copy of this order be forwarded to Mr. Alva.
 - 16.4. The Registry is directed to expeditiously despatch a copy of this order to the learned Principal Judge & Sessions Judge, Mumbai as well as the concerned SHO.



16.5. Let copies of the replies that may come to be filed by the defendants be served on e-mail to the plaintiff.

16.6. Let a copy of the paper book be also made available by the Registry to the learned *Amicus*.

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17. Re-notify before court on 17th August 2026.

ANUP JAIRAM BHAMBHANI, J

JULY 28, 2026/ak